

MR. DEPUTY-SPEAKER : I have not made any statement.

SHRI SURENDRANATH DWIVEDI : You did something of that kind.

MR. DEPUTY-SPEAKER : I said that a statement by the hon. Minister might not help.

SHRI SURENDRANATH DWIVEDI : Let Government come forward with a statement.

SHRI RABI RAY : You had also played some role in this, Sir.

MR. DEPUTY-SPEAKER : I said that at this stage, the process of negotiations would not be helped by any statement. That is my personal view. If the hon. Minister wants to make a statement he may do so.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : You, Sir, have already stated what I wanted to say.

श्री कंबर लाल गुप्त : उपाध्यक्ष महोदय, 40 दिन से हम रोज यह सुन रहे हैं कि लेबर मिनिस्टर बात कर रहे हैं, होम मिनिस्टर बात कर रहे हैं, कोई स्टेटमेंट मत दिलवाइये, गड़बड़ हो जायगी, लेकिन इस का कोई नतीजा नहीं निकला। सीधी बात है कि वेज-बोर्ड इम्प्लीमेंट होना चाहिये, इस के अलावा और कोई तरीका नहीं है। लेकिन यह सरकार वेस्टड-इन्ट्रेस्ट का पार्ट प्ले कर रही है। इस तरह से वर्कर्स कब तक भूखे मरते रहें? आज लोक सभा का आखरी दिन है, मैं चाहता हूँ कि आप मंत्री महोदय से स्टेटमेंट दिलवाइये। यह गारन्टीड बात है कि तीन दिन में यह हड़ताल खत्म हो जायगी, अगर सरकार कानून के जरिये इस को पूरा करवाये।

MR. DEPUTY-SPEAKER : I did not say anything. It is for the hon. Minister.

SHRI S. A. DANGE : I would like to know one thing from the Home Minister. In case they are not able to solve the problem and if the workers take possession of the press and start editing the paper, will he see that he does not send the police? If he does not send the police, the workers will start the presses on their own and implement the wage board recommendations completely.

MR. DEPUTY-SPEAKER : That is a hypothetical question.

12.49 HRS.

PERSONAL EXPLANATIONS BY MEMBERS AND MINISTER

DR. RANEN SEN (Barasat) : On 20th August, 1968, during the course of supplementaries to the Short Notice Question No. 7 regarding allotment of accommodation to MPs replied to by Dr. Ram Subhag Singh, Minister of Parliamentary Affairs and Communications, I said that: "This is the worst type of corruption". To that, Dr. Ram Subhag Singh replied : If this is corruption you are the most corrupt person. Before I completed the sentence, there were interruptions. He misunderstood me as saying that I was attributing motives to him, but I want to make it clear that I did not want to do so.

SHRI JYOTIRMOY BASU (Diamond Harbour) : With reference to the Short Notice Question No. 7 dated 20-8-68 and proceedings related to it, and also my personal explanation that I placed before the House yesterday, the 29th August 1968, I have to say that when I talked about nepotism, I want to make it clear that I did not refer to Dr. Ram Subhag Singh.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to withdraw the words and remarks objected to by my hon. friends, Dr. Ranen Sen and Shri Jyotirmoy Basu regarding concessions etc.

MR. DEPUTY-SPEAKER : This was regarding some misunderstanding. That has been cleared.

12.51 HRS.

PAPERS LAID ON THE TABLE

LIGHTNING TRUNK CALLS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a statement regarding introduction of Lightning Trunk Calls. [*Placed in Library. See No. LT-1967/68*]

ANNUAL REPORTS OF HINDUSTAN SHIPYARDS AND MOGUL LINE AND AUDITED ACCOUNTS

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table—

(1) A copy of the Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-1968/68*]

SHRI S. S. KOTHARI (Mandsaur) : Sir, I rise on a point of order under Rule 376, on the business before the House. The accounts of the public undertakings are presented to Parliament about a year after they are ready. The position is that the accounts of Hindustan Shipyard would be ready

by September. They should have come before the House in September 1967, or latest by December 1967. But the Accounts are being presented to this Honourable House in August 1968; that means about 8 months afterwards. These documents have been kept away from the House for such a long time.

Kindly therefore give a direction to Government that accounts of public undertakings must be presented within 6 months, latest within 9 months of the close of the year, as is done in the case of private sector companies.

SHRI RANGA (Srikakulam) : This is not the first time that this has happened. Observations have been made by the Speaker on this subject. May I request the Chair to advise the Minister of Parliamentary Affairs to circularise all the Ministries concerned with public undertakings to see that they do submit these audited accounts to the House in proper time ?

MR. DEPUTY-SPEAKER : The Minister has taken note of that.

DOCUMENTS RE: ORIENTAL GAS COMPANY (AMENDMENT) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table—

(1) A copy of the Oriental Gas Company (Amendment) Act, 1968 (President's Act No. 15 of 1968) published in Gazette of India dated the 7th May 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968;

(2) A statement showing reasons for delay in laying the above Act.

[*Placed in Library. See No. LT-1969/68*]